IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NOOF 2023(Diary No 19061/2023)

In

CIVIL APPEAL NO 831 OF 2023

The Secretary, Ministry of Consumer Affairs

... Petitioner

Versus

Dr Mahindra Bhaskar Limaye & Ors

... Respondents

<u>ORDER</u>

- 1 Delay condoned.
- 2 Application for listing the review petition in open Court is rejected.
- 3 Having perused the review petition, there is no error apparent on the face of the record. No case for review under Order XLVII Rule 1 of the Supreme Court Rules 2013. The review petition is, therefore, dismissed.

.....CJI. [Dr Dhananjaya Y Chandrachud]

.....J. [M M Sundresh]

New Delhi; July 13, 2023 **ITEM NO.1003**

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 19061/2023

(Arising out of impugned final judgment and order dated 03-03-2023 in C.A. No. No. 831/2023 passed by the Supreme Court Of India)

THE SECRETARY MINISTRY OF CONSUMER AFFAIRS Petitioner(s)

VERSUS

DR. MAHINDRA BHASKAR LIMAYE & ORS. Respondent(s)

(IA No. 94195/2023 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT IA NO. 94197/2023 - CONDONATION OF DELAY IN FILING)

Date : 13-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE M.M. SUNDRESH

By Circulation

UPON hearing the counsel the Court made the following O R D E R

- 1 Delay condoned.
- 2 Application for listing the review petition in open Court is rejected.
- 3 Having perused the review petition, there is no error apparent on the face of the record. No case for review under Order XLVII Rule 1 of the Supreme Court Rules 2013. The review petition is, therefore, dismissed.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA) AR-CUM-PS (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR

(Signed order is placed on the file)